



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SECOND SESSION

**THE KARNATAKA LEGISLATURE (PREVENTION OF DISQUALIFICATION)
(AMENDMENT) BILL, 2018**

(LA Bill No. 16 of 2018)

A Bill further to amend the Karnataka Legislature (Prevention of Disqualification) Act, 1956.

Whereas it is expedient further to amend the Karnataka Legislature (Prevention of Disqualification) Act, 1956 (Karnataka Act 04 of 1957) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-ninth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Legislature (Prevention of Disqualification) (Amendment) Act, 2018.

(2) It shall come into force at once.

2. Amendment of section 3.- In the Karnataka Legislature (Prevention of Disqualification) Act, 1956, in section 3, after clause (d), the following shall be inserted, namely:-

" (e) office of the Political Secretary to the Chief Minister."

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Karnataka Legislature (Prevention of Disqualification) Act, 1956 to make provisions to exempt the post of Political Secretary to the Chief Minister from incurring disqualification for being a Member of the Karnataka Legislative Assembly or the Member of the Karnataka Legislative Council when he is appointed as Political Secretary.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

KRISHNA BYREGOWDA

Minister for Rural Development and
Panchayat Raj, Law & Parliamentary Affairs

S. MURTHY

Secretary
Karnataka Legislative Assembly

ANNEXURE
Extract from the Karnataka Legislature Prevention of Disqualification
Act, 1956 (Karnataka Act 04 of 1957)

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3. Removal of certain disqualifications.- It is hereby declared that the following offices shall not disqualify and shall be deemed never to have disqualified, the holders thereof for being chosen as, or for being members of the Karnataka Legislative Assembly or the Karnataka Legislative Council.

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- (d) the offices of the Chairman, Vice-Chairman, President, Vice-President, Director, of the Governing body or a Member by whatever name any of the aforesaid office is called, of any Committee (by whatever name called) or of any Society registered under any other law relating to registration of societies.

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